

SHRI ARIF MOHAMMAD KHAN :
Sir, I have got no separate figures, but there were 119 units in the beginning of the Sixth Five Year Plan which were registered with D.G.T.D. and 132 more units were set up during the Sixth Plan raising the total number to 251.

As I said earlier, the conventional means are getting depleted. From the environment point of view, we try to see that jungles are cut to the minimum possible extent. That was why we thought of setting up of non-conventional new plants. So far as the separate figures, the number of registered units and the number of letters of intent issued are concerned, I shall let the hon. Member know about them separately.

SHRI RAM NAGINA MISHRA : Mr. Speaker, Sir, there is shortage of paper in the country and the Government's policy is to set up paper mills at places where the necessary raw materials like bagasse, bamboos etc. are available in plenty. There are sugar mills in Deoria District and bagasse, bamboos and land are available there in plenty. Will the hon. Minister use his good offices for setting up a paper mill in Deoria District?

MR. SPEAKER : That is not relevant. This matter pertains to the State Government.

SHRI ARIF MOHAMMAD KHAN :
Mr. Speaker, Sir, if the hon. Member is able to persuade some industrialist to set up the mill, we are ready to accord permission.

[English]

**Setting up of Captive Power Plants
for Petroleum Refineries**

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*739. **SHRI Y.S. MAHAJAN :**
**SHRIMATI MANORMA
SINGH :**

Will the Minister of PETROLEUM be pleased to state :

(a) whether Government have given approval for the setting up of Captive Power Plants with facilities for co-generation of steam at the Bharat Petroleum and the Hindustan Petroleum Refineries at Bombay and the Madras Refineries at Madras ;

(b) whether the economics of setting up of Captive Power Plants and supply of electricity from the State Electricity-resources have been gone into and if so, with what results; and

(c) what will be the effect of Captive Power Plants on the overall functioning of these refineries in terms of capacity utilisation, cost of production and profitability ?

**THE MINISTER OF STATE OF
THE MINISTRY OF PETROLEUM
(SHRI NAWAL KISHORE SHARMA) :**

(a) to (c). A statement is laid on the Table of the House.

Statement

(a) The proposal for addition of about 10 MW capacity with co-generation of steam at Madras Refineries Ltd., was approved by the Government in June 1984. The proposals for setting up Captive Power Plants of 30 MW each with facilities for co-generation of steam at refineries of Hindustan Petroleum Corporation and Bharat Petroleum Corporation Ltd. in Bombay are under consideration of the Government.

(b) Yes Sir. Overall economics are in favour of Captive Power Plants.

(c) In a continuous process Industry like Refinery Captive Power generation is required to improve production and productivity by avoiding interruptions in power supply which not only cause immediate production loss but also considerable damage to the equipment.

SHRI Y.S. MAHAJAN : Sir, the idea of putting up captive power plants is very advantageous and the reply says that they have studied the economics of it. Our requirement of petrol has put a great

strain on our foreign exchange resources. So, I want to know whether as a result of putting up captive power plants and meeting the requirements, for instance, of Bharat Petroleum which has increased its capacity by 6 million tonnes per year there this will be saving of foreign exchange ?

SHRI NAWAL KISHORE SHARMA : With regard to the hon. Member's comment that the Ministry is studying the economics of it, it is not true. In part (b) we have stated : "Yes Sir, Overall economics are in favour of captive power plants." Therefore, I am in agreement with what the hon. Member says. So far as the question of putting up a captive power plant at Bharat Refineries we are for it and this is for consideration of the government and we are seriously considering this.

SHRI Y.S. MAHAJAN : May I know whether these power plants would be financed by the Central Government or they would be financed by the internal resources of the refinery ?

SHRI NAWAL KISHORE SHARMA : The financing would be done by the internal resources of the refinery.

[*Translation*]

SHRIMATI MANORMA SINGH : Mr. Speaker, Sir, I am satisfied with the reply given by the hon. Minister.

[*English*]

Allotment of Telephones on Out-of-Turn Priority to Ministers of Karnataka Government

* 740. **SHRI V.S. KRISHNA IYER :** Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of applications received from August, 1984 for allotment of telephones on out-of-turn priority in Bangalore city;

(b) the basis on which telephones were given on out-of-turn priority;

(c) whether the Ministers of State Government come under out-of-turn priority list; and

(d) whether Ministers of Karnataka Government were denied telephone facilities on out-of-turn priority ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) 113 requests were received for out-of-turn allotment of telephones in Bangalore from August, 1984 till 30th April, 1985.

(b) Telephone connections were sanctioned on out-of-turn basis, in deserving cases, taking into account the loading position of the exchanges.

(c) Telephone requirements of Ministers in their official capacity are met by the concerned Ministry/Department of the State Government, who register for telephone connections in 'OYT-Special' category. Priority can be accorded for provision of such telephone connections.

(d) No, Sir. Priority demands for the Ministers of Karnataka Government were met in consultation with the Chief Secretary of the State Government.

SHRI V.S. KRISHNA IYER : The answer to No. (d) is far from truth. I am speaking with authority. I was in the Government then when I was a Minister. Many of the Ministers did not get telephone. Some telephones were withdrawn from certain officers and given to Ministers later on. You don't have proper guidelines for giving of telephone to the Ministers. May I know this ? What are the criteria ? What are the guidelines ? How do you decide the cases of 'deserving ones' ? You said in reply about 'deserving cases'. Well, what are the guidelines and criteria in the matter of giving telephone connections ? Who will decide which case is a deserving case ?